

Speaker has already called Shri Prahlad Singh and I am going according to the list.

*(Interruptions)*

*[Translation]*

SHRI PRAHLAD SINGH (SEONI): Sir, I would like to draw the attention of the House towards the Seriousness of the earthquake which rocked Jabalpur in Madhya Pradesh, the Madhya Pradesh Govt. did not pay proper attention towards the earthquake. It did not bother for the relief and rehabilitation of the earthquake victims. Even after two months of the incident, no relief and rehabilitation work has been started there till date. The hon. Prime Minister, on our request, visited ...*(Interruptions)* He took stock of the situation but no rehabilitation work has been started there ...*(Interruptions)*

I am sorry to say that even after two months of the incident, no relief or rehabilitation work has been started so far, although the hon. Prime Minister had promised to increase the budget for this purpose. The seriousness of the situation can be gauged from the fact that previously the Madhya Pradesh Govt. considered that only 300 villages were affected but today it thinks that 3000 villages are affected due to it. The entire Jabalpur is gripped by the fear of this calamity. People are on the verge of death. It can come in the grip of epidemic any moment. But the Government's apathetic attitude on such an important matter is very unfortunate. I would like to demand that the M.P. Government should be sacked at once since it is not taking any steps for the relief and rehabilitation of the people.

The hon. Prime Minister had promised that he would call a cabinet meeting in Delhi and make arrangements for relief and rehabilitation of the people, but no action has been taken so far. The situation of Jabalpur in this rainy season has become very explosive. The district may come in the grip of epidemic any moment and due to it, several people are expected to lose their lives and property on large scale. If it happens the hon. Prime Minister will bear full responsibility. I want to state clearly that earthquake victims are being neglected there and the M.P. Govt. is doing everything to conceal its faults. The hon. Prime Minister concurred with the facts presented by the Madhya Pradesh govt. and saw the incidence through the eyes of the M.P. Govt. and pushed Jabalpur towards the destruction.

I want that the promise made by the Prime Minister there should be fulfilled immediately. During the visit of the leader of the House to Narsinghpur, he had not met any of the public representative there ...*(Interruptions)*

Mr. Chairman, Sir, I want to know as to why the promises made could not be fulfilled. The Prime Minister is present here and he should tell something about it ...*(Interruptions)* Mr. Chairman, Sir, through you I would request that he is present here, some reply should be given about the issue raised by me ...*(Interruptions)*

*[English]*

SHRI SURESH KALMADI: Sir, no issue is so important as the dalit issue ...*(Interruptions)*

SHRI A.C. JOS (IDUKKI): In Kerala, in my Constituency, Idukki, there is a severe flood with the result 17 people have died. More than 10 kms. of road has been submerged. Quite a lot of damage has taken place there and entire Kerala is reeling under floods. In Adimali area in Idukki, landslide has taken place and about 17 people died yesterday. National Highway No. 49 is submerged because of the landslide. So, immediately the Central Government has to take some steps. Not only Idukki, but other parts of Kerala are also totally affected because of the floods. I request the hon. Prime Minister and the Central Government to come forward to help the people of Kerala in this hour of crisis ...*(Interruptions)*

*[Translation]*

SHRI DATTA MEGHE (RAMTEK): Sir, the situation is very bad in Nagpur Mumbai. People are dying ...*(Interruptions)*

*[English]*

MR. CHAIRMAN: Shri Datta Meghe, hon. Speaker has given a ruling. How do you expect me to say anything on that? I cannot do that. He has already given a ruling. The adjournment motion as well as the motion under rule 184 have been admitted, but the time is to be fixed. So, please do not disturb the proceedings of the House now.

*(Interruptions)*

SHRI SHARAD PAWAR: Sir, Shri Banatwalla's notice is not taken up. Shri Banatwalla has also given a notice for adjournment motion. ...*(Interruptions)*

MR. CHAIRMAN: Maybe Shri Banatwalla's notice for adjournment motion is under the consideration of hon. Speaker.

*(Interruptions)*

SHRI SHARAD PAWAR: There are two adjournment motions before the House. The second probably is of Shri Banatwalla's regarding Mumbai's dalit issue. ...*(Interruptions)*

MR. CHAIRMAN: Both the motion are there, but they are on different subjects. I think, the hon. Speaker has not taken any decision on the second motion.

*(Interruptions)*

SHRI SHARAD PAWAR: There are two adjournment motions—one relating to Bihar issue and the other relating to atrocities on the dalits and the misuse of the power of Government against the dalits, given by Shri Banatwalla. Priority has to be given to the adjournment motion of Shri Banatwalla. ...*(Interruptions)*

*[Translation]*

Sir, what is going on here. As long you do not give priority to our motion how the business of the House can proceed ...*(Interruptions)*